

SLP(C)No. 17372 OF 2002

ITEM No.56

Court No. 6

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.17372/2002

(From the judgement and order dated 20/02/2002 in SA 64/2002
of The HIGH COURT OF U.P AT LUCKNOW)

STATE OF U.P.

Petitioner (s)

VERSUS

SHRAMIK UNION KRISHI KARMACHARI SABHA

Respondent (s)

(With Appln(s). for exemption from filing O.T. and prayer for
interim relief)

Date : 28/10/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE

HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr. Yogeshwar Prasad, Sr. Adv.
Mr. Pramod Swarup, Adv.
Ms. Pareena Swarup, Adv.
Mr. Praveen Swarup, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I..T.....T.....T.....T.....T.....T.....T.....J
Exemption is allowed.

Issue notice on the special leave petition as also on
the prayer for interim relief.

Pending further orders, status quo as of today shall
be maintained.

(T.I. Rajput)
Court Master

(Shelly Sengupta)
Court Master